

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 4131 of 2020**

1. Bhima Mahto @ Bhim Prasad Mehta  
2. Rohani Devi ..... Petitioner (s)

**Versus**

The State of Jharkhand ..... Opposite Party (s)

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner(s) : Mr. Awnish Shankar, Advocate  
For the State : Ms. Nehala Sharmin, APP

**2/Dated: 20<sup>th</sup> July, 2020**

Heard through V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of four weeks from today.
3. The instant application has been preferred by the petitioners for grant of regular bail in connection with Barhi, P.S. Case No. 376 of 2019, Corresponding to G.R. Case No. 461 of 2020, registered under Sections 342, 304B, 498A, 120B of the Indian Penal Code, pending in the court of learned J.M.1<sup>st</sup> Class, Hazaribag.
4. Learned counsel for the petitioners submits that the petitioners are old persons and are father-in-law and mother-in-law of the victim and they are lying in the jail custody since 19.02.2020. He further submits that after investigation the I.O. has submitted the charge-sheet against the three accused persons i.e. the petitioners and the husband who is in custody. Though, there was a general allegation that all the family members were involved in the alleged crime, but the I.O. has sent up for trial only the petitioners along with the husband of the victim. He further submits that considering the age of the

petitioners, they may be enlarged on bail.

5. Learned APP opposes the prayer for bail.

6. In view of the aforesaid facts and circumstances of the case and especially the age of the petitioners, the petitioners are directed to be released on bail. At present the petitioners shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only) each, thereafter when the lockdown period is over, the petitioners shall furnish bail bond of Rs. 10,000/- (ten thousand only) each with two sureties of the like amount each to the satisfaction of learned J.M.1<sup>st</sup> Class, Hazaribagh, in connection with Barhi, P.S. Case No. 376 of 2019, Corresponding to G.R. Case No. 461 of 2020, within a period of one month from the date of lifting of lockdown.

7. With the aforesaid directions this bail application is allowed and disposed of.

**(Deepak Roshan, J.)**

Amardeep/